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O.A. No. 34 of 2011

Jayanti @ Jayanti Pingua.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 27.01.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Sri N.R.Routray, Ld. Counsel for the applicant and Sri S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The applicant has approached this Tribunal with the following prayers:

"to direct the Respondents to grant 1st and 2nd financial upgradation under the MACP Scheme w.e.f. 01.09.2008 and pay the differential arrear salary."

3. As an interim measure, the applicant has also prayed for a direction to Respondent No.2 to dispose of the pending representation as at Annexure-A/5.

4. Since, it is the positive case of the applicant that the representation filed by him is still pending, without going into the merits of the case and as agreed to by the Ld.

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Counsel for the parties, the O.A. is disposed of at the stage of admission itself directing Respondent No.2 to consider the pending representation as at Annexure-A/5 and pass a reasoned order and communicate the same to the applicant within a period of 90 days hence.

5. Send copies of this order to Respondent Nos.2 and 3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow.



MEMBER (A)

R.K